

PUNJAB VIDHAN SABHA

BILL NO.19-PLA-2020

**THE CONTRACT LABOUR (REGULATION AND ABOLITION)
(PUNJAB AMENDMENT) BILL, 2020**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha:-

A

BILL

Further to amend the Contract Labour (Regulation and Abolition) Act, 1970 in its application to the State of Punjab.

Be it enacted by the legislature of the State of Punjab in the Seventy-first Year of the Republic of India, as follows:-

1. (1) This Act may be called The Contract Labour (Regulation and Abolition) (Punjab Amendment) Act, 2020. Short-title
and
commencement
(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.
2. In the Contract Labour (Regulation and Abolition) Act, 1970, in its application to the State of Punjab, in section 1, in sub-section (4), in clauses (a), (b) and the proviso thereunder, for the word "twenty", the word "fifty" shall be substituted. Amendment of
Section 1 of
Central Act 37
of 1970
3. (1) The Contract Labour (Regulation and Abolition) (Punjab Amendment) Ordinance, 2020, published in the Punjab Government Gazette (Extraordinary) dated the 11th August, 2020, is hereby repealed. Repeal and
saving
(2) Not with standing such repeal, anything done or any action taken under the principal Act, as amended by the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under the principal Act, as amended by this act.

CHANDIGARH:
THE 18th SEPTEMBER, 2020

SHASHI LAKHANPAL MISHRA,
SECRETARY.